has continued since 1953 when the Air Corporation came into being. There is no question of going back upon our policy. It is in continuance of our policy. I may clarify that no route which the Indian Airlines is operating or is willing to operate will be given to private parties.

SHI HEM BARUA : Since the Kalinga Airlines do not operate in NEFA now, it is a fact that Shri Biju Patnaik has approached the Government for an additional service elsewhere and, if so, what it the reaction of the Government thereto ?

DR. KARAN SINGH : I have no immediate information on this.

SHRI HEM BARUA : The Minister does not deny it. He only says he does not have the information.

SHRI LILADHAR KOTOKI : May I know from the hon. Minister whether is it not a fact that these Dakotas, even though they are uneconomical in operations, are doing vital service in air-dropping for Defence purposes, etc. in the North-Eastern region and also in other inaccessible areas ? If some of them have become obsolete and they are not able to operate the service in those difficult terrains of the North-Eastern region, may I know whether a suitable substitute to Dakota aircraft has been found to be put in service in that region ?

DR. KARAN SINGH : It is true that in the North-Eastern region, the Dakotas have been rendering very valuable service and it is for this very reason that, despite the fact that this year we expect to lose about a crore of rupees on the North-Eastern region operations, we are nevertheless continuing them. As far as the replacement is concerned, the Avro 748 will be able to operate in those areas, as soon as we have sufficient number of planes. Therefore, the hon. Member need not have any fear that the service will be disturbed.

Arrest of Delhi Curio Dealers in Srinagar

+

*424. SHRI B. K. DASCHOWDHURY :
SHRI RAM AVTAR SHARMA :
SHRI LAKHAN LAL KAPOOR :
SHRI MOHAN SWARUP :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the arrest of three Delhi curio dealers was made by the Police near Bijbehara in Srinagar which lead to one of the largest hauls of contraband currency in the country and whether any enquiry was held in the matter ; and

(b) if so, the details thereof and the steps taken by Government against the persons involved ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K C PANT) : (a) and (b). According to information received from the State Government of Jummu and Kashmir, on 7th July, 1970, the State Police recovered $20845 and £741 (sterling) from three persons belonging to Delhi while they were travelling in a car at Khanabal Anantnag Of the three one is said to be the owner of a brassware shop in Delhi in which he is reported to be dealing in old curios also. The driver of the car was also arrested.

The case is under investigation.

SHRI B. K. DASCHOWDHURY : In my question it has been specifically stated that according to the reported news, some three Delhi curio dealers were arrested near Bijbehara in Srinagar. But the hon. Minister has stated that they have been arrested at Khanabal. Anantnag. I do not know whether that is true. I would like to invite the attention of the hon. Minister to the news report published in the *Hindustan Times* on 9th July. The question of foreign currency racket has assumed a great significance both inside and outside the House and, unfortunately, for these unhappy incidents, we have to travel from Kerala to Kashmir. It is also reported in the news item of the *Hindustan Times* that in the racket of international smuggling of foreign currency, some high-ups of the Kashmir Government and some influential people are connected.

MR. SPEAKER : No allegations please.

SHRI B. K. DASCHOWDHURY : I am not making any allegation.

I would like to know from the Government whether they have any specific information about this report and, if so, what action they propose to take against it. Secondly, I would like to know whether the Central Government has made any assessment as to what extent our country, in respect of these incidents in Kerala and Kashmir, is going to lose, every year, the foreign exchange, whether it is worth Rs. 10 crores or 15 crores or whatever is the figure. Have they made any assessment about it ?

SHRI K. C. PANT : My hon friend has referred to a news item. But I am going by the report of the State Government. The information that I have given is the one which was sent to us by the State Government. So far as the connection of some high-ups in Kashmir is concerned, if he is referring to the Jammu and Kashmir Government, may I only remind him that it is the State Police which has arrested these people. It was to the Stale Government that the Enforcement Directorate sent the information. That should satisfy him. The State Government is not connected with this. They took prompt action and arrested the people and all the money has been recovered. So far as the foreign exchange matter is concerned, the question should be directed to the Finance Ministry.

SHRI B. K. DASCHOWDHURY ; It is good on the part of the Minister to avoid a reply in regard to foreign exchange matter. I would like to know whether these cases have been detected and certain action has been taken. This has become an international smuggling racket. May I know whether the Central Government is prepared to start a CBI inquiry into it because it is a loss of foreign exchange to the Jammu and Kashmir Government and that means a total loss to the Government of India ? Whether this Government prepared to give this matter to the CBI for proper in vestigation ?

SHRI K. C. PANT : My hon. friend does not seem to realise the seriousness of this matter. There is smuggling into this country. There is financing of these smuggling operations. It is well known fact that we have been taking various steps to check this and over the years the law has been made more stringent. The enforcement agencies have been multiplied and the operations along the coast have been intensified and the mobility of the forces has been increased. Our intelligence is better both in the country and outside.

SHRI B. K. DASCHOWDHURY : The number of rackets has also multiplied.

SHRI K. C. PANT : They are coming more to light because of these measures. Therefore you are more aware of them.

श्री रामावतार शर्मा : अध्यक्ष महोदय, मैं प्रश्न पूछने के पूर्व आप का ध्यान इस प्रश्न की ओर दिलाना चाहता हूँ—पहली बात तो यह कि यह प्रश्न अंग्रेजी में स्वीकार किया गया। जहां इस प्रश्न में लिखा गया है—

> "Whether the arrest of three Delhi curio dealers was made by the Police near Bijbehara in Srinagar which led to one of the largest hauls of contraband correncv...etc."

आप जरा मुलाहजा कीजिये इसकी हिन्दी ट्रांसलेशन क्या किया गया है, हिन्दी की इस प्रकार की अवहेलना आप के यहां नहीं होनी चाहिए।

मैं जानना चाहता हूँ कि जिन कला-कृति के व्यापारियों को पकड़ा गया है, क्या ये मान्यता प्राप्त व्यापारी हैं तथा इस प्रकार की कितनी घटनायें आप के यहां वर्ष भर होती हैं ? देखने में यह आ रहा है कि इस तरह का बाकायदा एक रोजगार-सा चल रहा है।

दूसरा प्रश्न—इस सम्बन्ध में जो आप के कानून हैं, वे इतने लचर हैं कि पुलिस को उनके खिलाफ सख्त कार्यवाही करने में अड़चनें आ रही हैं। यही वजह है कि आज यह व्यापार इतने जोरों से चल रहा है। मैं जानना चाहता हूं कि राज्य व्यापार निगम को यह व्यापार क्यों नहीं सौंपा जा रहा है ?

श्री कृष्ण चंद्र पंत : मैं समझा नहीं कि आप का सवाल क्या है—क्या आप चाहते हैं कि एस० टी० सी० को स्मगलिंग सौंप दिया जाय ?

श्री रामावतार शर्मा : यह जो इतना व्यापार चल रहा है, इतनी विदेशी मुद्रा का घुटाला हो रहा है, मैं चाहता हूँ कि इसे आप राज्य व्यापार निगम को दे दीजिये ।

श्री कृष्ण चंद्र पंत : व्यापार सौंपा जा सकता है, लेकिन स्मगलिंग कैसे सौंपा जा सकता है ?

श्री रामावतार शर्मा : अध्यक्ष महोदय, मेरे किसी प्रश्न का उत्तर प्राप्त नहीं हुआ— ये जो व्यापारी पकड़े गये हैं, क्या ये मान्यता प्राप्त व्यापारी हैं, पुलिस के सामने अड़चन है, कानून इतना लचर है कि उनके खिलाफ कार्यवाही नहीं की जा सकती—इन सब बातों का उत्तर आना चाहिये ।

श्री कृष्ण चंद्र पंत : जैसा मैंने अपने स्टेटमेंट में कहा है—इनमें से एक सज्जन ऐसे हैं जिनकी यहां पर कोई दुकान , लेकिन वे दुकान की चीजों के मामले में नहीं पकड़े गये हैं, उनके पास करन्सी पकड़ी गई है । वहां की पुलिस ने उनको पकड़ा है और इन्वेस्टीगेशन चल रहा है, इस वक्त वे लोग बेल पर छूटे हुए हैं ।

श्री रामावतार शर्मा : वे मान्यता प्राप्त हैं या नहीं ?

श्री कृष्ण चंद्र पंत : उनकी आस की दुकान है और क्यूरियोज भी बेचते हैं । जहां तक मान्यता प्राप्त होने का सम्बन्ध है, इसमें लाइसेंस की जरूरत होती है या नहीं, मैं नहीं जानता । लेकिन अगर उनके पास लाइसेंस होगा तो इसी काम के लिए होगा ।

श्री रामावतार शर्मा : कानून इतना लचर है कि पुलिस उनके खिलाफ सख्त कदम नहीं उठा सकती है—इस के बारे में इन्होंने कुछ नहीं कहा ।

अध्यक्ष महोदय : लचर की अंग्रेजी क्या है ?

डा० रामसुभग सिंह : इलैस्टिक ।

श्री लखन लाल कपूर : जो लोग गिरफ्तार किये गये हैं क्या उनके पास इन्टरनेशनल स्मगलर्स गेंग के सम्बन्ध में कोई डाक्यूमेंट्स पकड़े गये हैं, जिनमें दिल्ली और श्रीनगर के कई बड़े-बड़े आदमियों के नाम हैं और उनसे सम्पर्क है । दूसरी बात यह कि डाक्यूमेंट में जो यह इतने लोगों के नाम आये हैं वे किस राजनीतिक दल से सम्बन्ध रखते है, क्या उसका भी सरकार ने पता लगाया है ?

श्री कृष्ण चंद्र पंत : उनके पास फारेन एक्चेंज के कुछ इंस्ट्रूमेंट्स पकड़े गये थे जिनके पीछे कुछ इनीशल्स थे अंग्रेजी में और इसके आधार पर श्रीनगर में भी कुछ व्यापारियों के यहां रेड हुई थी और वहां से भी कुछ रिकवरी हुई ।

जहां तक राजनीतिक दल से सम्बन्ध की बात है, जो रिपोर्ट आई है उसमें उसकी कोई चर्चा नहीं है इसलिए ऐसा लगता है कि किसी राजनीतिक दल से सम्बन्ध नहीं होगा ।

श्री लखन लाल कपूर : किसी राजनीतिक दल से उनका सम्बन्ध है या नहीं, क्या इस सम्बन्ध में सरकार ने कोई इन्क्वायरी की है ?

श्री कृष्ण चन्द्र पंत : मैं नहीं समझता कि राजनीति इतनी गिर गई है कि जहां भी स्मगलिंग हो वहां राजनीतिक भी जुड़ी होगी ।

SHRI SHRI CHAND GOYAL : The Hon. Minister was telling one Member that he was not taking this question seriously. Sir, it appears to me that the boot is on the other leg. The Minister does not seem to be

taking the matter seriously. I would like to know whether some connection was there which was established with the other racket, because, this matter relates to contraband currency and we cannot just leave it to a State even though the arrest might have been made by the State Police. The question is whether the Central Government has taken interest and tried to find out its connection with the other racket because, during the last year, thefts have taken place from the Museums of Delhi and Chandigarh. Now that these curios have been stolen from these two museums is there any connection of the present cases with these thefts which have taken place from Delhi and Chandigarh museums ?

SHRI K. C. PANT ; I think he is referring to the first question and I may say that both are under investigation and it is very difficult for me to say anything. The first one refers to transactions involving transfer of money from Singapore and Malaysia involving certain transactions between Delhi and Kashmir and possibly sale of some curios. Apparently there is no connection between these two. With regard to the museums, there is no connection.

प्रशासन सुधार आयोग के 14वें प्रतिवेदन की सिफारिशों को लागू करना

***425. श्री मोलहू प्रसाद** : क्या गृह-कार्य मन्त्री प्रशासन सुधार आयोग के 14वें प्रतिवेदन में निहित सिफारिशों को लागू करने के बारे में 27 फरवरी, 1970 के अतारांकित प्रश्न संख्या 882 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या प्रशासन सुधार आयोग के 14वें प्रतिवेदन की सिफारिशों को लागू करने के लिए उन पर विचार कर लिया गया है ;

(ख) यदि हां, तो क्या निर्णय किया है ; और

(ग) यदि नहीं, तो इसमें विलम्ब करने के क्या कारण हैं ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री राम निवास मिर्धा) : *(क) से (ग)*. चूंकि इस प्रतिवेदन की अधिकांश सिफारिशों का प्रारम्भिक सम्बन्ध राज्य सरकारों से है, अतः इस प्रतिवेदन को उनके विचारार्थ भेज दिया गया है ।

श्री मोलहू प्रसाद : अध्यक्ष महोदय, अभी मन्त्री महोदय ने बताया कि इस प्रतिवेदन की अधिकांश सिफारिशों का सम्बन्ध राज्य सरकारों से है । इसलिए उनके विचारार्थ उसको भेज दिया गया है । मैं मन्त्री महोदय से जानना चाहता हूँ किस तारीख को राज्य सरकारों के पास ये सिफारिशें भेजी गई है और उसके सम्बन्ध में आपने जो विचार-विमर्श किया उस पर उनकी प्रतिक्रिया से अवगत करायेंगे ?

श्री राम निवास मिर्धा : 14वीं रिपोर्ट जिसके सम्बन्ध में यह प्रश्न है उसका सम्बन्ध राज्य प्रशासन से है और इसकी जो मुख्य सिफारिशें हैं वह राज्य प्रशासन से सम्बन्धित हैं । अतः जब यह रिपोर्ट 4 नवम्बर, 1969 को सरकार के पास आई उसके पश्चात शीघ्र ही सारी रिपोर्ट और प्रतिवेदन राज्य सरकारों के पास उनकी टिप्पणी के लिए भेज दी गई ।

श्री मोलहू प्रसाद : अध्यक्ष महोदय, नवम्बर, 1969 में यह रिपोर्ट राज्य सरकारों के पास भेजी गई परन्तु इतने दिनों के बाद भी राज्य सरकारों ने उसपर अपनी प्रतिक्रिया नहीं भेजी है तो केन्द्रीय सरकार इतनी असहाय क्यों खड़ी हुई है ?

दूसरी बात यह है कि प्रशासनिक सुधार आयोग के लिए भी जो निर्देश पत्र घोषित किया गया था क्या उसका विवरण मन्त्री महोदय सभा पटल पर रखेंगे और क्या यह भी बतायेंगे कि प्रशासनिक सुधार आयोग ने जिन मदों पर अपनी सिफारिशें दी हैं उनके अतिरिक्त और कौन-कौन से विषय बाकी रह